

NOTIFICATION.

Sub:- COURTS – CRIMINAL – Spl. Judl. Magistrate of Second Class Courts - Filling up of the posts of I Spl. Judl. Magistrate of II Class, Tanuku, Special Judicial Magistrate of II Class Bhimavaram (Regular Posts) and Special Judicial Magistrate of II Class, Nidadavole – Fresh Notification- Issued.

- Ref:-** 1. G.O.Ms.No.35 LAW (LA&J-Courts-A) Department dated 22-01-1997.
2. Hon'ble High Court's Notification R.O.C.No.2589/95/E1, dated 29.03.1997.
3. Hon'ble High Court's Circular in R.O.C.No.469/SO/98, dated 19.04.1999.
4. Hon'ble High Court's Circular in R.O.C.No.479/SO-2/2008, dated 18.03.2008.
5. G.O.Ms.No.35, Law (L.A & J.Courts-A) Dept., dt.31.03.2011.
6. G.O.Ms.No.121, Home (Courts.C) Department, dated 15.11.2012
7. G.O.Ms.No.134 LAW (LA&J-Home - Courts-C) Department dated 26.10.2013.
8. Hon'ble High Court's Circular No.1/SO/2014 in ROC No.29/SO-2/2011, dated 06.01.2014.
9. District Court's Letter in Dis.Nos.7370, 7371, dated 26.08.2017 and 9086, dated 25.10.2017.
10. Hon'ble High Court's ROC No.2371/SO-2/2017, dated 05.01.2018.
11. Office Note dated 08.01.2018 and orders passed thereon.

Applications are invited for filling up of the posts of **I Spl. Judl. Magistrate of II Class, Tanuku, Special Judicial Magistrate of II Class Bhimavaram (Regular Posts) and Special Judicial Magistrate of II Class, Nidadavole (Sanctioned under 13th Finance Commission) in West Godavari District Unit** from the eligible candidates in the proforma enclosed hereto.

Sl.No.	Name of the Post	Honorarium
1)	I Spl. Judl. Magistrate of II Class, Tanuku, West Godavari District	Rs.15,000/-
2)	Spl. Judl. Magistrate of II Class, Bhimavaram, West Godavari District	Rs.15,000/-
3)	Spl. Judl. Magistrate of II Class, Nidadavole, West Godavari District	Rs.15,000/-

The last date for receipt of applications (in triplicate)

is upto 5.00 P.M., on 08.02.2018.

As per the Rules in force, the following are the Qualifications and Disqualifications prescribed for the candidates:

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QUALIFICATIONS :-

A person,

- 1) Who has held any post in Andhra Pradesh Higher Judicial Service or State Judicial Service and retired or resigned; or
- 2) Who held a post in Andhra Pradesh Judicial Ministerial Services not below the rank of Head Clerk of District Munisf's Court and has a Law Degree; or
- 3) Who has held a post of Section Officer and above in Andhra Pradesh, High Court services and has a Law Degree; or
- 4) A non-practicing Advocate with a practice at the Bar of not less than five years and who is above 45 years of age; or
- 5) Any retired Gazetted Officer possessing Law Degree or who has passed the Criminal Judicial Test (full test consisting of the Indian Penal Code and the Code of Criminal Procedure) conducted by the Andhra Pradesh Public Service Commission and who has exercised Magisterial Powers during his tenure of service for not less than three years; **and**

who has at least one year to complete 65 years of age as on the date of Notification shall be eligible provided that a suitable retired Judicial Officers shall be preferred.

- Note :** 1) The applicant who intends to submit his application as mentioned at S.No.4 of the above qualifications, shall enclose a certificate from competent authority to the effect that he is having a practice at the Bar of not less than five years together with another Certificate of suspension of practice issued by the State Bar Council.
- 2) In case the applicant is a Retired Officer of Revenue Department, a certificate issued by the competent authority to the effect that he has exercised magisterial powers for not less than three years during the tenure of his service in the Gazetted Cadre should be submitted along with his application.

DIS-QUALIFICATIONS :-

- 1) Who is a practicing Advocate; or
- 2) Who is a member of any State or Local Authority; or
- 3) Who is member of the State Legislature or of the Parliament; or
- 4) A person who having held an office under the State or the Union Government or any Local Authority has been dismissed or removed or compulsorily retired from service or subject to any other major penalty for misconduct; or person who has been convicted and sentenced by a Court for an offence involving moral delinquency or is charged of any offence constituting moral turpitude and proceedings are pending; or
- 5) A person of unsound mind or who is deaf of mute or blind or suffering from leprosy or any contagious disease; or
- 6) A person adjudicated as an insolvent or an un-discharged in solvent; or
- 7) A contractor or a businessman or one interested in a subsisting contract or any work being done for Central or State Government or a Local Authority within whose limits the Special magistrate has to discharge his duties, **shall not be eligible.**

DOCUMENTS TO BE SUBMITTED ALONG WITH APPLICATIONS:

- 1) Date of Birth Certificate.
- 2) Academic Qualifications.
- 3) Proof of Departmental Tests Passed.
- 4) Pension Certificate copy (applicable to the retired employees).
- 5) Service Certificate (applicable to the retired employees).
- 6) Exercising of magisterial Powers together with the period while in service in Gazetted post.
- 7) Non-Practicing Certificate incase of advocates and
- 8) Certificate showing the date of enrolment at the Bar.

REVOCAION OF POWERS OF SPECIAL MAGISTRATES:

- N.B:-** 1. On appointment and while in service a Special Magistrate of II Class may be removed without being called upon to show cause if he/she failed to attend three consecutive sittings of the court without a written permission of the Chief Judicial Magistrate.
2. Powers conferred by the court on Special Judicial Magistrate of II Class shall automatically stands withdrawn on his attaining the age of 65 years.

The applications should be addressed to the Prl. District Judge, West Godavari, Eluru, along with Bio-Data particulars and copies of certificates in triplicate such as Educational Qualifications, Departmental Tests passed, Date of Birth, Certificate as to the Magisterial Powers exercised for not less than three years during his tenure if the individual worked as Gazetted Officer in Revenue Department and in case of Advocates, a certificate of suspension of practice issued by the State Bar Association etc., (in triplicate) duly **attested**. Service Certificates and testimonials shall be submitted along with the application.

Sumith
9.1.18
Pr. DISTRICT JUDGE,
W.G., ELURU.

To

All the Judicial Officers in the District, with a request to cause display of the same in their respective Courts Notice Boards.

Copy submitted to:

The Registrar General, High Court of Judicature at **Hyderabad** for the State of Telangana and the State of Andhra Pradesh, along with covering letter.

Copy to:

All the Special Judicial Magistrates of Second Class in the District.

The District Collector, West Godavari, Eluru, with a request to cause display of the same in the Notice Board.

All the Presidents of Bar Associations in the District with a request to cause display of the same in their Notice Boards.

The Senior Superintendents, Accounts Section and Central Nazareth, Prl. District Court, W.G., Eluru.

The District Court's Notice Board.

DIST JUDGE
W.G. ELURU
9.1.18

**APPLICATION FOR THE POST OF
I SPL. JUDL. MAGISTRATE OF II CLASS, TANUKU
WEST GODAVARI DISTRICT.**

Ref:- Notification of the District Court, West Godavari, Eluru, dated 09.01.2018.

1. NAME ::
(IN BLOCK LETTERS)
2. FATHER'S/HUSBAND'S NAME ::
3. DATE OF BIRTH ::
4. PERMANENT ADDRESS ::

5. SEX ::
6. EDUCATIONAL QUALIFICATIONS ::
7. STANDING AT THE BAR WITH ::
ENROLMENT NUMBER IN CASE
OF ADVOCATE.
8. WHETHER RELINQUISHED THE ::
MEMBERSHIP FROM BAR?
CERTIFICATE ISSUED BY THE
BAR ASSOCIATION IS TO BE
ENCLOSED.
9. DATE OF RETIREMENT ::
10. NATIVE PLACE ::
11. LENGTH OF SERVICE RENDERED ::
IN GOVERNMENT SERVICE
12. PARTICULARS REGARDING THE ::
POST HELD AND THE STATION
INCLUDING THE PERIOD DURING
WHICH WORKED AS EXECUTIVE
MAGISTRATE.
13. DEPARTMENTAL TESTS PASSED ::
14. FURTHER INFORMATION IF ANY ::

Station :
Date:

SIGNATURE OF THE CANDIDATE.

**APPLICATION FOR THE POST OF
SPL. JUDL. MAGISTRATE OF II CLASS, BHIMAVARAM
WEST GODAVARI DISTRICT.**

Ref:- Notification of the District Court, West Godavari, Eluru, dated 09.01.2018.

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1. NAME (IN BLOCK LETTERS) ::
 2. FATHER'S/HUSBAND'S NAME ::
 3. DATE OF BIRTH ::
 4. PERMANENT ADDRESS ::

 5. SEX ::
 6. EDUCATIONAL QUALIFICATIONS ::
 7. STANDING AT THE BAR WITH ENROLMENT NUMBER IN CASE OF ADVOCATE. ::
 8. WHETHER RELINQUISHED THE MEMBERSHIP FROM BAR? CERTIFICATE ISSUED BY THE BAR ASSOCIATION IS TO BE ENCLOSED. ::
 9. DATE OF RETIREMENT ::
 10. NATIVE PLACE ::
 11. LENGTH OF SERVICE RENDERED IN GOVERNMENT SERVICE ::
 12. PARTICULARS REGARDING THE POST HELD AND THE STATION INCLUDING THE PERIOD DURING WHICH WORKED AS EXECUTIVE MAGISTRATE. ::
 13. DEPARTMENTAL TESTS PASSED ::
 14. FURTHER INFORMATION IF ANY ::

Station :
Date:

SIGNATURE OF THE CANDIDATE.

**APPLICATION FOR THE POST OF
SPL. JUDL. MAGISTRATE OF II CLASS, NIDADAVOLE
WEST GODAVARI DISTRICT.**

Ref:- Notification of the District Court, West Godavari, Eluru, dated 09.01.2018.

1. NAME ::
(IN BLOCK LETTERS)
2. FATHER'S/HUSBAND'S NAME ::
3. DATE OF BIRTH ::
4. PERMANENT ADDRESS ::

5. SEX ::
6. EDUCATIONAL QUALIFICATIONS ::
7. STANDING AT THE BAR WITH ::
ENROLMENT NUMBER IN CASE
OF ADVOCATE.
8. WHETHER RELINQUISHED THE ::
MEMBERSHIP FROM BAR?
CERTIFICATE ISSUED BY THE
BAR ASSOCIATION IS TO BE
ENCLOSED.
9. DATE OF RETIREMENT ::
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POST HELD AND THE STATION
INCLUDING THE PERIOD DURING
WHICH WORKED AS EXECUTIVE
MAGISTRATE.
13. DEPARTMENTAL TESTS PASSED ::
14. FURTHER INFORMATION IF ANY ::

Station :
Date:

SIGNATURE OF THE CANDIDATE.